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The 31st May 1968

No.LJL.23/68/4.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information—

ASSAM ACT X OF 1968

(Received the assent of the Governor on the 29th May, 1968)

THE INDIAN STAMP (ASSAM AMENDMENT) ACT, 1968

[Published in the *Assam Gazette* Extraordinary, dated the 1st June, 1968]

An
Act

**further to amend the Indian Stamp Act, 1899 in its application
to Assam**

Preamble. Whereas it is expedient to amend the Indian Stamp Central Act, 1899, hereinafter called the principal Act, in its ^{II} of 1899. application to Assam, in the manner hereinafter appearing ;

It is hereby enacted in the Nineteenth Year of the Republic of India as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Indian Stamp (Assam Amendment) Act, 1968.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment
of section 2
of Act II of
1899.

2. In section 2 of the principal Act, after clause (7), the following shall be inserted, namely :—

“(8) ‘Chief Controlling Revenue Authority’ means the Superintendent of Stamps, Assam.”

B. SARMA,
Secy. to the Government of Assam,
Law Department.